



File No.A-11016/01/2024-CLS-II(E)  
Government of India  
Ministry of Labour and Employment

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Shram Shakti, Bhawan, Rafi Marg,  
New Delhi-110001

Dated, the 09<sup>th</sup> February, 2024

**Vacancy Circular**

**Subject: - Selection for the posts of Presiding Officer in Central Government Industrial Tribunal-cum-Labour Court –reg.**

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1. **Tribunal:-** The Central Government Industrial Tribunal-cum-Labour Courts are authorities established under Industrial Dispute Act,1947 to adjudicate (i) the industrial disputes relating to any matter, whether specified in the Second Schedule or the Third Schedule (and for performing such other functions as may be assigned to them under the Act) and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted in any Industrial Tribunal established under Industrial Disputes Act, 1947.

2. **Vacancy:-** Applications are being invited for the following vacancies and likely vacancies that may arise by end of the year 2024 in various CGIT-cum-LCs:-

S. No.	Post	Place	Tentative Date of Vacancy
1	Presiding Officer	Ahmedabad	28.03.2024

3. **Qualification:-** The qualification, eligibility, salary and other terms and conditions for the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 & Tribunal (Conditions of Service) Rules, 2021. **The length of service as per eligibility criteria will be reckoned as on the last date of receiving applications as per this vacancy circular. Pay of the selected candidates will be regulated as per Rule 10(3) of the Tribunal (Conditions of Service) Rules, 2021 and DoPT's OM No. 3/3/2016-Estt(Pay II) dated 01.05.2017. As per the Tribunal (Conditions of Service) Amendment Rules, 2023 - Notwithstanding anything contained in rule 3, a person holding or has held the post of Chairperson or Member, as the case may be, of any Tribunal shall be eligible for re-appointment.**

4. **Procedure for selection: -** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021, for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

(Tribunal Reforms Act, 2021 & Rules made thereunder can be accessed from the link <https://dor.gov.in/sites/default/files/act.pdf> & <https://dor.gov.in/sites/default/files/rules.pdf> respectively.)



**5. Application Procedure:-** Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at **Annexure-I** (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in **Annexure-II** (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in **Annexure-III** (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on **25.03.2024**.

Sh. S. R. Datta, Deputy Secretary, Room No. 318, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

7. Advertisement and Prescribed application form can be downloaded from Ministry's website ([www.labour.gov.in](http://www.labour.gov.in)). **The advertisement is also forwarded to the Registrar General of all High Courts and Department of Justice, Ministry of Law and Justice, for onward transmission and publicity.**

8. Any application received after due date or incomplete applications will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.



(Dhananjay Sharma)

Under Secretary to the Govt. of India

To

(i) Registrar General of all High Courts, with a request to notify all the retired judicial officers of your concerned High Court about the vacancy and **to ensure that the applications are routed through the Registrar General of respective High Courts only as per the directions of the Chairperson of the Search-cum-Selection Committee.**

(ii) Department of Justice, Ministry of Law and Justice, Jaisalmer House, Man Singh Road, New Delhi



**PROFORMA**

Space for  
photograph  
duly signed  
by candidate

1. Name :
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details:

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Service to which belong :

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/Equivalent Institution	Degree	Year of Passing	Division/% of marks obtained	Academic Distinction	Subject/Specialization

8. Work Experience:

- 8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of High Court/ District Court	Designation, Pay or Scale of (pay in Pay Matrix)	Period of Service		Nature of work/experience
			From	To	









## DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:

Date:

Signature of the candidate



**CERTIFICATE TO BE FURNISHED BY FORWARDING AUTHORITY**

1. Certified that the particulars furnished by Shri/Smt/Kum-----  
are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated  
against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----  
during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of  
ACR/APAR should be attested) in respect of Shri/Smt/Kum-----  
in enclosed herewith.

Seal & Signature of the cadre controlling Authority



**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs :  
including batch /year/ cadre etc. ,  
wherever applicable
7. Positions held (During ten preceding years):

S.No.	Organisation (name in full)	Designation & Place of Posting	Name of the Court	From	To

8. Whether the officer has been placed on :  
the agreed list or list of Officer of  
Doubtful Integrity (if yes, details to be given)
9. Whether any allegation of misconduct :  
Involving vigilance angle was examined  
against the officer during the last 10  
Years and if so with what result (\*)
10. Whether any punishment was awards to :  
the officer during the last 10 years and if  
so, the date of imposition and details of  
penalty (\*)
11. Is any disciplinary/ criminal proceedings :  
or charge sheet pending against the officer as on date (if so, details to be  
furnished, including reference number,  
if any of the Commission)
12. Is any action contemplated against the :  
Officer as on date (if so, details to be  
furnished (\*)



(\*<sub>λ</sub>) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)

